

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1157  
ANSWERED ON:21.03.2012  
ANTI CORRUPTION LAW  
Dhruvanarayana Shri R.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has any proposal to bring corporate sector under anti-corruption law;
- (b) if so, the details and the present status thereof; and
- (c) the views of each States including Karnataka in this regard?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) to (c): There is a proposal in the Ministry of Home Affairs to amend the Indian Penal Code, 1860 to make bribery in private sector a criminal offence. Since Criminal Law and Criminal Procedure fall in the Concurrent List of Seventh Schedule to the Constitution of India, taking a view on the proposal is subject to receipt of comments from all the State Governments.

As on 16th March, 2012, comments have been received from the Government of Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, West Bengal, Andaman & Nicobar Islands, Chandigarh, Daman & Diu, Dadra & Nagar Haveli, NCT of Delhi and Lakshadweep. A statement containing brief of the comments of the State Governments/UT Administrations is annexed.